GOVERNMENT OF INDIA MINISTRY OFROAD TRANSPORT & HIGH WAYS RAJYA SABHA QUESTION NO21.04.2010 ANSWERED ON CENTRAL CAPITAL FOR KSRTC.

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K.E. ISMAIL SHRI

Will the Minister of COALROAD TRANSPORT & HIGH WAYS be pleased to state :-

(a) whether it is fact that as per article 23 of the Road Transport Corporation Act, 1950, Central and State Governments have to provide the required capital for State Road Transport Corporation in the proportion decided upon by those Governments;

(b) if so, in what proportion the required capital is provided for Kerala State Road Transport Corporation (KSRTC);

(c) Whether it is also a fact that the Central Government stopped making capital contribution to KSRTC from 1991-92 onwards; and

(d) If so, the details thereof and the reasons therefor?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

(SHRI MAHADEO SINGH KHANDELA)

(a) Yes, Sir.

(b) Prior to 1993-94, the capital contribution from the Central and State Government was provided in the proportion of 1:2.

(c)&(d) Planning Commission dispensed with the scheme to provide capital contribution to State Road Transport Corporations and hence no capital support could be provided to any State Road Transport Corporation including Kerala State Road Transport Corporation since 1993-94.